

CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH, KOLKATA
(CIRCUIT AT PORT BLAIR)

No. O.A. 378/AN/2019

Date of order: 27.3.2019

Present : Hon'ble Ms. Manjula Das, Judicial Member
Hon'ble Dr. Nandita Chatterjee, Administrative Member

Shri Babul Chandra Ghosh,
S/o Late Lal Mohan Ghosh,
R/o. Bambooflat,
South Andaman,
Presently posted as GTT, (Hum),
GSSS,
Bambooflat,
Port Blair.

1. Union of India,
Service through the Secretary,
Government of India,
Ministry of Human Resource Development,
Department of Education,
Shastri Bhawan,
New Delhi – 110 001.

2. The A&N Administration,
Service through the Lt. Governor,
Raj Niwas,
A&N Islands,
Port Blair.

3. The Secretary Education,
A&N Administration,
Port Blair.

4. The Director of Education,
A&N Administration,
Directorate of Education,
Port Blair.

.. Applicant

.. Respondents

For the Applicant : Mr. K. Sabir, Counsel

For the Respondents : Md. Tabraiz, Counsel

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ORDER (Oral)**Per Dr. Nandita Chatterjee, Administrative Member:**

The applicant has approached the Tribunal under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:-

1. "A) An order be passed directing the respondent authorities especially respondent No. 3 and 4 to regularize of one year adhoc period service of the applicant w.e.f. 10.8.1986 to 30.6.1987 as done in respect of similarly situated employees of the department."

2. Heard Ld. Counsel for the applicant and the respondents. The matter is taken up for disposal at the admission stage.

3. The applicant's submissions, as made through his Ld. Counsel is that, the applicant was appointed as a Graduate Trained Teacher vide orders dated 4.9.1985 and the said adhoc appointments were extended from time to time, the last extension being that dated 23.4.1987 and, that, vide orders dated 19.8.1987, the applicant was appointed on regular basis w.e.f. 1.7.1987. That, similarly situated employees had been granted the benefits of regularization of the adhoc period but, although, the applicant had performed his duties on adhoc basis on regular scale and had represented to the respondents for regularization of adhoc period, the respondents have failed to decide on the same and, hence the O.A.

Ld. Counsel for the applicant further submits that the applicant would be fairly satisfied if his representation dated 26.9.2016 is directed to be considered by the competent respondent authority in a specific time frame.

4. Ld. Counsel for the respondents does not object to consideration of such representation in accordance with law.

5. Accordingly, without entering into the merits of the matter, and, with the consent of the parties, we direct the respondent No. 3, who is the Secretary Education, A&N Administration, Port Blair to consider such representation, if received at his end, in accordance with law, within a period of six weeks from the

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date of receipt of this order. The decision of the respondent authorities should thereafter be conveyed forthwith to the applicant in the form of a reasoned and speaking order.

6. With these directions, the O.A. is disposed of. No costs.

(Dr. Nandita Chatterjee)
Administrative Member

(Manjula Das)
Judicial Member

SP

